

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 02-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP/IBC/180/2023
NAME OF THE PETITIONER : Surya Diagnostics
NAME OF THE RESPONDENT(S) : Medall Healthcare Pvt Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Ld. Counsel Ms. Yajura Devi for the Petitioner. Ld. Sr. Counsel Mr. Satish Parasaran for the Respondent.

In this case the Respondent raised the issue relating to non-service of notice to the registered office, Section 10A and pre-existing dispute for non-fulfilment of targets. The Applicant is directed to file written submissions within 2 weeks and serve the same on the Respondent. The Respondent to give written submissions within a week thereafter.

List the Petition for physical hearing on 27.08.2024 at the request of the parties.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk